

### उपभोक्ता मूल्य सूचकांक

8232. श्री राम प्यारे पनिका

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने प्रत्येक दो वर्षों के दौरान उपभोक्ता मूल्य सूचकांक में 50 अंकों अथवा अधिक की वृद्धि के लिए न्यूनतम मजूरी को बढ़ाने का निर्णय किया है;

(ख) यदि हाँ, तो तत्सम्बन्धी मुख्य बातें क्या हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं

श्रम मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) से (ग). राज्य श्रम मंत्री सम्मेलन के 31वें अधिवेशन में यह सिफारिश की गई कि यदि आवश्यक हो, न्यूनतम मजूरी दरों की कम से कम दो वर्ष में एक बार या उपभोक्ता मूल्य सूचकांक में 50 प्वाइंट की वृद्धि होने पर जो भी पहले हो, पुनरीक्षा की जानी चाहिए और इसमें संशोधन किया जाना चाहिए। इन सिफारिशों को राज्य सरकारों और संघ राज्य क्षेत्र के प्रशासकों को आवश्यक कार्यवाही करने के लिए भेज दिया गया है।

#### Filling up reservation quota by Ministries/Departments

8233. SHRI RAJESH KUMAR SINGH:

SHRI RAM VILAS PASWAN:  
SHRI BHEEKHABHAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that reserved quota in the appointments have not been filled up by all the Ministries of the Government of India;

(b) if so, the names of such Department/Ministries where reserved quota for Scheduled Caste/Scheduled Tribes have not so far been filled;

(c) whether at the time of appointment, statutory relaxation allowed to

Scheduled Caste/Scheduled Tribe candidates in qualifications and experience is not followed/allowed and if so, the reasons therefor; and

(d) what steps are being taken by Government so that the SC/quota is fully filled up in all Departments/Ministries of the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) In the Central Government, reservation for Scheduled Castes/Scheduled Tribes is related to vacancies and not to posts, and, hence, any shortfall computed with reference to total number of posts in a Ministry/Department does not truly reflect the correct position. However, information regarding representation of Scheduled Castes/Scheduled Tribes available as on 1-1-1980 is indicated in Statements 'A' and 'B'.

(c) Relaxations for Scheduled Castes/Scheduled Tribes etc. are allowed under executive instructions and not through statutory enactment. Under strict instructions from the Department of Personnel and Administrative Reforms, they are required to be followed by all the Ministries/Departments.

(d) Ministries/Departments have been asked to follow strictly the reservation orders and the procedures prescribed therein such as wide publicity of the reserved vacancies through newspapers, All India Radio, and recognised voluntary Scheduled Castes/Scheduled Tribes associations etc. with a view to ensure that the reserved quota is filled up. Coaching centres have also been started to prepare candidates for various competitive examinations, Examination centres have also been set up in the areas where there is a large concentration of Scheduled Tribes. In certain cases, special departmental examination for Scheduled Castes/Tribes candidates has also been held.